

ITEM NO.22

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1022/1989

ALL INDIA JUDGES ASSOCIATION & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[ONLY I.A. NO. 230675/2025 IS LISTED UNDER THIS MATTER]

IA No. 230675/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 17-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

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UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 230675/2025

1. By way of present application, Mr. Sidharth Bhatnagar, leaned Amicus Curiae has pointed out an anomalous situation. He submitted that, in most of the States, Judicial Officers recruited as Judicial Magistrate First Class (JMFC) often do not reach even the level of the Principal District Judge, leave aside reaching the position of the High Court Judge.

2. The learned Amicus Curiae has also raised various issues, including the proposal to reserve a certain percentage of posts from the cadre of Principal District Judges for promotion of Judges selected initially from the JMFC Cadre.

3. Learned Amicus Curiae further submitted that due to this prevailing practice, many bright young lawyers are dissuaded from joining service at the post of Civil Judge (Junior Division), owing to the lack of promotional avenues.

4. Since these are important issues, we consider it appropriate to examine them in detail.

5. Issue notice to the Chief Secretaries/Administrators of all the States/Union Territories and to the Registrar Generals of all the High Courts.

6. The Registrar (Judicial) of this Court shall ensure that the notices are duly issued to the Chief Secretaries/Administrators of all the States/Union Territories and to the Registrar Generals of all the High Courts.

7. Learned Amicus Curiae further states that he shall serve the copy of the application on all the Standing Counsel for the States/Union Territories as well as the High Court.

8. The States and the High Courts shall file their responses with an advance copy to the learned Amicus Curiae on or prior 01.10.2025.

9. List this application on 07.10.2025 at serial No.1.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)